

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.41/(MAH)/2015

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

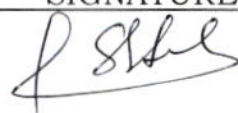
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

NAME OF THE PARTIES:

Mrs. Savita S. Bajaj
V/s.

M/s. Hansraj Pragji Warehousing Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	C.S. PRAMOD S SHAH	Practising Company Secretary	
(On Behalf of all Residents)			
11.	Satyan Issrani	Adv. for petitioner	Mimbakar.
	afw Minalgi Nimbakar		
	i/b. S. D. Issrani law chambers		

ORDER
T.C.P. No. 41/307-398/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. By sincere efforts of the Counsel of both the sides the dispute has been Amicably Settled among the parties. The Terms have already been reproduced on the previous occasion vide Order dated 08.11.2017.
3. Today duly signed Settlement Deed is placed on record. In view of the Consent Terms duly accepted to both the sides this Petition does not survive any more.
4. Hence request for Withdrawal of the Petition is permitted.
5. The Petition is disposed of as Withdrawn. To be Consigned to the Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
22.11.2017.

aah

d/-

M.K. Shrawat
Member (Judicial)